

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN OA 271/2025**

**IN THE MATTER OF:**

**SHIVENDRA SINGH**

**...APPLICANT**

**VS**

**UTTAR PRADESH POLLUTION  
CONTROL BOARD & Ors.**

**...RESPONDENTS**

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**FILED THROUGH**

*Shashank Rai*

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**Place: New Delhi**

**Dated: 06.03.2026**

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**UTTAR PRADESH POLLUTION  
CONTROL BOARD & Ors.**

**...RESPONDENTS**

**Rejoinder to the Reply Affidavit on behalf of U.P. Pollution  
Control Board, Respondent No 1, District Magistrate,  
Respondent No. 2 and Central Pollution Control Board,  
Respondent No 6 IN 271 OF 2025**

**TO,**

THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBERS OF  
THE HON'BLE TRIBUNAL

**MOST RESPECTFULLY SHOWETH:**

I. SHIVENDRA SINGH, S/o Lal Babu Singh, R/o Chaira Khas, P.O.  
Sarya, Padrauna, Kushinagar, Uttar Pradesh – 274304, presently  
at Delhi, do hereby on solenin affirmation state as under:-

1. That I am the Applicant in the above captioned matter and am well conversant with the facts and details of the same, hence am competent to swear this affidavit.
2. That I have carefully perused the Reply Affidavit filed on behalf of the Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"/"Respondent No.1"), District Magistrate (herein after Respondent No 2) and Central Pollution Control Board (herein after Respondent No 6) , by way of this Rejoinder Affidavit, seeks to traverse the incorrect, evasive and misleading averments contained therein and to place before this Hon'ble Tribunal the correct factual and legal position.
3. That save and except what is expressly admitted herein, all statements, submissions, explanations and denials in the Reply Affidavit of the Respondents are specifically and unequivocally denied as false, self-serving and contrary to the factual matrix emerging from the material placed on record by the Applicant.

**PRELIMINARY SUBMISSIONS**

4. That at the outset, the Applicant submits that the present Original Application raises issues of continuous and ongoing environmental harm arising from the illegal operation of brick kilns without mandatory statutory consents and in violation of binding siting norms and closure orders. The matter is not confined to a past or isolated breach, but concerns a sustained pattern of illegality that directly impacts public health, agricultural productivity and local ecology.
5. The Applicant further submits that the burden of establishing effective closure and compliance squarely lies on the Respondent authorities and the brick kiln operators once it is admitted or evidenced that: the units have been operating in the past; and the statutory consents (CTE/CTO, EC, groundwater permissions) are either absent or have been violated. In such circumstances, mere reliance on a single monsoon-season inspection, without contemporaneous

records of dismantling, sealing, disconnection of utilities or prosecution, is legally insufficient to discharge this burden.

6. That it is respectfully pointed out that the inspection and verification exercise has been structured in a manner that is inherently incapable of revealing the true extent of violations. Inspections have been undertaken during mid-June to mid-October, i.e., the monsoon season when brick kilns customarily close operations on their own due to rains and unsuitable conditions for drying bricks. Conducting inspections only in this window, and then recording that units were "non-functional", creates a misleading picture of compliance, while the same units resume operations before and after the monsoon.

7. That the Applicant submits that inspections so conducted are practically void or frivolous for the following reasons First, inspections were deliberately timed in the monsoon months when, as a matter of common knowledge within the administration itself, brick kilns generally remain non-operational due to seasonal and practical constraints;

recording them as “closed” during this period does not, therefore, evidence compliance during the active operating season. Secondly, numerous kilns shown as “closed” have, in practice, resumed full operations almost immediately after inspection demonstrating that closure orders are not being enforced on the ground.

8. That whereas the contemporaneous record especially the GPS photographs of the sites in question incontrovertibly establishes pervasive and continuing non-compliance on the ground and a concerted effort to construct a façade of compliance through belated, paper-based exercises which bear little or no correlation to the actual status of brick kiln operations in District Deoria. A copy of the said photographs is attached herewith as a part of **ANNEXURE R-1**

9. That the Applicant further submits that, even after this Hon'ble Tribunal's subsequent order dated 22.12.2025 in OA No. 271/2025 and the inspections allegedly undertaken pursuant thereto, the concerned brick kilns in District Kushinagar have resumed and continue their operations in

open defiance of both judicial directions and UPPCB's own closure/notice proceedings. By representation dated 03.03.2026 addressed to the District Magistrate, Kushinagar and marked to CPCB and UPPCB, the Applicant has specifically brought to the authorities' notice that the very brick kilns whose closure was claimed before this Tribunal had, in fact, restarted their operations shortly after the orders; fresh GPS-tagged photographs of these kilns in active operation have been supplied; and the kiln-owners are openly stating that they are running their units under political patronage and that nothing will happen to them despite the NGT's order. A copy of the said representation is attached herewith as **ANNEXURE R-1**

10. That the Applicant has, therefore, formally requested immediate and effective enforcement, including stopping operations for the 2025-2026 season, but there is no indication of any prompt remedial action, which reinforces the Applicant's case that enforcement by the authorities

remains largely illusory and that strong, time-bound directions from this Hon'ble Tribunal are now indispensable

11. That the Applicant also emphasises that the concerned authorities are independently aware of the continuing operation of brick kilns at these locations nonetheless, these authorities have allowed the situation to deteriorate to a point where brick kilns are openly operating in violation of siting norms, consent conditions, fuel restrictions and groundwater regulations, and in direct and continuing breach of the orders of this Hon'ble Tribunal, thereby amounting to a collective abdication of statutory duty. Uttar Pradesh Taxation Department and Mining Department, if impleaded by this Hon'ble Tribunal and directed to produce records about all the kilns in question, the true picture would become clear.

12. The Applicant submits that the Respondent authorities' approach amounts to "paper compliance": rules, notifications and closure orders exist on record, but there is no effective implementation on the ground. This pattern stands

demonstrated by: admitted absence of statutory consents; prior closure orders in related proceedings; GPS-tagged photographs evidencing active brick kilns adjacent to agricultural land; and the conspicuous choice of monsoon months for inspections. In such a scenario, this Hon'ble Tribunal's intervention is necessary to pierce the façade of compliance and ensure real and time-bound enforcement.

13. That it is also respectfully submitted that, given the nature of the violation and the precautionary principle and polluter pays principle embedded in environmental jurisprudence, the standard of scrutiny must be strict. Where there is credible material showing illegal operation and environmental harm, any ambiguity or doubt arising from incomplete or poorly timed inspections must operate against the violators and the defaulting authorities, not against the affected public or the environment.

14. That the brick kilns are blatantly violating environmental requirements on multiple, simultaneous counts. They are operating without any groundwater NOC for exploitation,

have no high boundary walls enclosing the premises, lack mandatory signboards, and do not maintain the statutory air-quality monitoring registers. Basic foundational records such as the date of establishment, date of commencement, contemporaneous inspection reports, and renewal-fee details are neither available nor furnished despite repeated demands, indicating deliberate non-maintenance.

15. That the cumulative effect of the above facts is that the mandate of this Hon'ble Tribunal in OA No. 271/2025 has not merely been neglected but has been reduced to a set of paper formalities, thereby seriously undermining the sanctity of this Hon'ble Tribunal's orders and the rule of law in the environmental regulatory sphere. The Applicant, therefore, humbly prays for a rigorous, independent and season-appropriate verification mechanism, with accountability fixed for wilful non-compliance, so that the orders of this Hon'ble Tribunal are not rendered nugatory.

16. The Applicant seeks liberty to produce additional documents/averments after the District Magistrate and/or other parties file their reply.

**PARAWISE RESPONSE TO THE REPLY AFFIDAVIT OF THE RESPONDENT UTTAR PRADESH POLLUTION CONTROL BOARD)**

17. That the contents of para 1-4 are a matter of records and do not warrant a specific reply.
18. That with respect to the contents of para (sub-paras (i)-(vi)), the Applicant submits that UPPCB's own affidavit and inspection report collectively establish that:
- a. several of the brick kilns either have never obtained Consent to Establish and Consent to Operate or have been issued only belated show-cause/closure orders;
  - b. at multiple sites, brick kilns continue to exist and operate under changed names (e.g. India Ent Udyog/Manglam Ent Udyog; Braj Narain Singh HUF/Shri

Ram Singh HUF), revealing a pattern of cosmetic re-branding rather than genuine compliance; and

- c. all the inspections relied upon are confined to 19.08.2025 and 11.09.2025 (and similar monsoon/off-season dates) when, unsurprisingly, the kilns are found "not in operation", without any inspection during the actual brick-making season to verify whether illegal operations continue.
19. That the Applicant respectfully submits that, when read as a whole, UPPCB's own affidavit in fact corroborates the Applicant's case of sustained illegality and inadequate enforcement rather than rebutting it. It is expressly admitted that the brick kilns, such as M/s Maa Champa Enterprises, have neither obtained Consent to Establish nor Consent to Operate, and in other cases UPPCB only refers to earlier show-cause and closure orders, without asserting that any of these units have ever operated with valid consents or have been subjected to environmental compensation for their past violations. The reply further reveals a repeated

pattern where, at the very locations of the implicated Respondent kilns, other brick kilns under different names are “found established” (for instance, India Ent Udyog being replaced by Manglam Ent Udyog, and Braj Narain Singh HUF by Shri Ram Singh HUF), which demonstrates that the physical brick-kiln infrastructure remains intact and that operators resort to cosmetic changes in nomenclature to evade regulatory action, while UPPCB treats each new name as a fresh entity rather than addressing the continuous illegality at the site.

20. That crucially, for all six units, UPPCB relies on the fact that they were found “not in operation” on a narrow set of inspection dates, namely 19.08.2025 and 11.09.2025 (and, in one case, around 10–12.09.2025), i.e. during or immediately around the monsoon/off-season, when brick kilns are ordinarily closed on account of heavy rains and the impossibility of drying bricks, irrespective of any legal enforcement.

21. That these limited, date-specific observations cannot, by any stretch, be treated as proof of genuine compliance or permanent closure, because they do not address whether the kilns have been operating illegally during the main brick-making season in the preceding and succeeding months, nor do they record basic indicia of recent operation such as fresh brick stacks, excavation pits, fuel stock or ash deposits. Nor does UPPCB's reply disclose any follow-through on the notices and closure orders it cites: there is no material showing sealing of chimneys, dismantling of kilns, disconnection of electricity or fuel supply, initiation of prosecutions, or kiln-wise assessment and recovery of environmental compensation for the years of admitted operation without CTE/CTO and in violation of siting/technology norms. In these circumstances, far from exonerating the Respondent brick kilns, the reply underscore that UPPCB's response has been largely on paper—limited to issuing show-cause and closure orders and recording off-season non-operation—while allowing the underlying

brick-kiln activity and environmental damage to persist on the ground outside the narrow monsoon window.

22. That the Applicant further submits that the reply affidavit filed by the Respondent is factually incorrect and incomplete, and the same has also been demonstrated by the subsequent written representation made by the Applicant to the Regional Officer, UPPCB, Gorakhpur. In this representation, dated 05.11.2025, the Applicant has specifically pointed out concrete instances where the affidavit mis-states the identity and status of brick kilns and omits critical enforcement details, thereby misleading this Hon'ble Tribunal on the true factual position. A copy of the said representation along with its annexures is attached herewith as **ANNEXURE R-2**

23. That with respect to M/s India Ent Udyog, the Applicant has drawn attention to the GPS-tagged photographs and brick-supply slips already filed, which bear the correct firm name, GST number and address. The Applicant has also relied on UPPCB's own RTI reply dated 19.09.2025 (Ref. No.

1221/130/2025), wherein it is categorically admitted that no NOC/CTE/CTO has ever been issued for M/s India Ent Udyog, Village Rasulpur Pakadi, and that by State Board letter dated 01.09.2025 has a closure order been issued against this very kiln.

24. That as regards M/s JDM Ent Udyog, the Applicant has pointed out the contradiction between UPPCB's stand in OA No. 309/2022 and its recent actions. In OA 309/2022, in the list of illegal brick kilns filed on oath, UPPCB recorded that JDM Ent Udyog had already been subjected to a closure order dated 15.07.2021, yet the present record shows that a fresh cause-show notice under Section 31A of the Air Act was issued only on 10.09.2025, and that no environmental compensation has been imposed for its past illegal operation, as reflected in the same list.

25. That similarly, in relation to M/s Bharat Ent Udyog, Village Amwa Bujurg, Post Kubersthan, the Applicant has drawn attention to the fact that UPPCB had issued a closure order on 15.07.2021, but even thereafter no environmental

compensation has been levied for previous unlawful operation. The previous UPPCB itself states that, in the case of M/s Bharat Ent Udyog, no NOC for establishment, no CTE/CTO, no prosecution and no CTE, CTO, NOC or environmental compensation have been provided, even though a closure order was issued against this kiln, which shows that enforcement has remained purely on paper.

**PARAWISE RESPONSE TO THE REPLY AFFIDAVIT OF THE RESPONDENT NO. 2 (DISTRICT MAGISTRATE, KUSHINAGAR)**

26. The contents of the para 1-4 regarding the Respondent's designation and competence are a matter of record and warrant ed no reply from the Applicant
27. That with respect to Paras 5 they reproduces the Hon'ble Tribunal's order dated 29.05.2025 and is a matter of record
28. That the contents of para 6 are matter of record.
29. That with respect to contents of para 7 and 8, the DM relies on correspondence (letters dated 25.06.2025 and 09.09.2025) and an inspection report dated 09.09.2025 by

the District Mining Officer, claiming that the brick kilns of Respondent Nos. 9-14 were found "non-functional" at the time of inspection.

30. That the Applicant respectfully submits that the said inspection is wholly inadequate, misleading and deliberately timed to coincide with the monsoon period when brick kilns habitually remain closed on their own; this fact is acknowledged even in the OA, where it is specifically pleaded that brick kilns generally close around mid every year due to the monsoon spell. The inspection dated 09.09.2025 is during this known seasonal closure and therefore cannot be relied upon as proof of compliance or actual closure pursuant to law; at best, it only evidences that, like all kilns in the region, these kilns were temporarily shut due to climatic and operational reasons inherent in brick-making.

31. That the District Mining Officer's report annexed as Annexure R-2 in the reply itself contains GPS-tagged photographs that show permanent brick kiln structures,

stockpiles and brick-making infrastructure continuing to exist at each of the sites, which clearly demonstrate that the units are established kilns rather than permanently dismantled or lawfully sealed units. Further, the GPS-tagged photographs now placed on record by the Applicant as **Annexure R-1**, taken during the period 25.02.2026 to 27.02.2026, unequivocally demonstrate that the respondent brick kilns have resumed full-fledged operations in the regular operating season without obtaining any fresh consents or clearances and without complying with the mandatory regulatory conditions. None of the authorities has acted on the detailed representation containing GPS photographs.

32. That neither the DM nor the District Mining Officer have recorded any of the critical parameters which this Hon'ble Tribunal has repeatedly emphasized in brick-kiln cases, such as: presence of freshly fired bricks stacked near the chimney, freshly moulded green bricks, fresh excavation of soil, presence of fuel stock, recent ash deposits, etc., which could have indicated recent operation despite the monsoon.

33. That to reiterate Applicant had specifically pleaded in para 31 of the OA that if at the time of inspection the kilns are found closed, the presence of bricks piled either adjacent to the chimney or inside the chamber should be recorded to establish recent operation; this crucial direction has been completely ignored by the local administration. The DM's affidavit is silent on any physical verification immediately prior to or after the monsoon season, which are the peak operational windows for brick kilns; the failure to conduct inspections during the actual brick-making season indicates a casual or complicit approach.

34. That with respect to the contents of para 9 wherein the Respondent undertakes to "ensure" that Respondent Nos. 9-14 do not operate without valid CTE/CTO is merely prospective and does not deal with the prolonged illegal operations that have already taken place for several years, which must attract closure, environmental compensation and prosecution. It is respectfully submitted that in light of the above preliminary submissions and parawise reply, it

remains merely a paper assurance devoid of effective enforcement

**PARAWISE RESPONSE TO THE REPLY AFFIDAVIT OF THE RESPONDENT NO. 6 (CENTRAL POLLUTION CONTROL BOARD)**

35. That the contents of the para 1, recording that this Hon'ble Tribunal by order dated 29.05.2025 sought a reply from CPCB in OA No. 271/2025, is a matter of record and needs no dispute. It is submitted, however, that the limited stance now taken by CPCB does not fully reflect its role in guiding and supervising State Pollution Control Boards (SPCBs) in matters involving systemic non-compliance by a class of polluting industries like brick kilns.

36. That Para 2 are precisely the factual and legal grievances brought in the OA, and CPCB does warrant no reply.

37. That the contents of the para 4 describing CPCB's constitution under the Water Act and its functions under the

Water Act, Air Act and Environment (Protection) Act, is a matter of record. The Applicant emphasises that these very functions—including coordination with and guidance to SPCBs—require CPCB to ensure that directions of this Hon'ble Tribunal and central notifications on brick kilns are meaningfully implemented by UPPCB, especially when specific instances of non-compliance are brought to its notice in this OA.

38. That the contents of the para 5 records that SPCBs/PCCs are empowered to implement the Water and Air Acts in their territorial jurisdiction. The Applicant does respectfully submits that CPCB cannot use this as a shield to limit its role to mere correspondence when there is clear evidence that UPPCB is not effectively enforcing central standards and NGT directions against thousands of brick kilns, including the six units in question.

39. That the contents of the para 6 and 7 recite the MoEF&CC Notification dated 22.02.2022 prescribing PM standards, conversion to zig-zag/vertical shaft/Piped Natural Gas,

approved fuels, and various siting criteria, as well as the U.P. Brick Kilns (Siting Criteria for Establishment) Rules, 2012. The Applicant fully relies on these norms, and submits that CPCB's own summary of them only strengthens the case that the Respondent kilns—located near habitation and agricultural land and operating without CTE/CTO—are in clear breach of both central standards and state siting rules.

40. That the contents of the para 8 states that brick kilns should comply with the MoEF&CC notification and the U.P. Brick Kiln Rules, 2012. The Applicant points out that this is exactly the relief sought in the OA; what is missing from CPCB's reply is any assessment or comment on the fact that, on the Applicant's unrebutted material, the six Respondent kilns are not complying with either the technology/fuel requirements under the central notification or the siting requirements under the 2012 Rules.

41. That the contents of the para 9 acknowledges that brick kilns should operate only after obtaining prior CTE and CTO from the concerned SPCB/PCC and must comply with the

conditions therein. This statement directly aligns with the Applicant's RTI-based case that the present kilns have no such consents; yet CPCB's reply does not address this admitted non-compliance or suggest any remedial or supervisory action from its side in view of UPPCB's inaction.

42. That in para 10, CPCB states that it has "pursued the matter" with UPPCB via letter dated 22.07.2025 and email dated 04.09.2025 for action-taken/status reports, and that the report is still awaited. The Applicant submits that this shows that, even by the date of CPCB's reply (24.09.2025), no concrete action-taken report had been secured from UPPCB in spite of NGT's directions, and CPCB has stopped at mere reminders rather than invoking its power to issue binding directions or escalate non-compliance to this Hon'ble Tribunal.

43. That the contents of Para 11-12 warrant no specific reply from the Applicant

44. That in this factual background, the Applicant respectfully submits that the Reply Affidavit of UPPCB does not

demonstrate inadvertent delay or partial compliance but, on the contrary, exposes a pattern of wilful and systemic non-compliance: closure orders timed and recorded in the monsoon when kilns are anyway dormant; near-instantaneous resumption of operations thereafter; re-emergence of the same units under changed names; inconsistent figures of kilns and consents; static, recycled lists; non-response to specific representations; lack of follow-ups/coordination with District Magistrate/GST Department/Mining Department to ensure effective compliance of its closure orders and conscious inaction by all concerned authorities despite being fully seised of the magnitude of illegality.

### **PRAYER**

In views of the aforesaid facts and circumstances, it is humbly prayed that Honourable Tribunal may graciously be pleased to:

- a. Hold that the Respondents have not complied in substance with the order dated 29.05.2025 in OA 27/2025 and that the Reply Affidavit does not establish genuine, ground-level compliance; and

- b. Direct Respondent No. 1 – UPPCB, in coordination with the District Magistrate, Kushinagar and with oversight of CPCB, to ensure immediate and effective closure of all six brick kilns named in OA No. 271/2025, disconnection of electricity connection, dismantling of the chimneys, and ensure to prevent their operation during the brick-making season 2025–2026 and thereafter until full legal compliance is achieved.
- c. Direct a time-bound, independent joint inspection of all brick kilns in District Deoria (with participation of CPCB), during the active operating season, with a detailed, site-wise report on legal status, consents, EC, groundwater NOC and actual compliance; and
- d. Direct the UPPCB and the District Magistrate, Deoria to file complete original and digital records (including OCMS/OCMMS data, inspection/closure/sealing records, photographs and inter-departmental correspondence) for all Respondent kilns and to explain the discrepancies in numbers, names and operational status;
- e. Assess and impose appropriate environmental compensation on each of the six brick kilns for the entire period of their illegal establishment and operation without consent and in violation of siting norms, and to ensure recovery of such amounts as arrears of land revenue within a time-bound

schedule, with a compliance report filed before this Hon'ble Tribunal.

- f. Consider initiating appropriate proceedings for wilful non-compliance and misrepresentation, and fix personal liability of the concerned officers of the UPPCB, District Administration, Minor Irrigation and other departments found responsible, including by directing suitable departmental action and, where warranted, prosecution; and
- g. Pass any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice, public health, and environmental protection.

*Shivendra Singh*

**APPLICANT**

**FILED THROUGH**

*Shashank Rai*

AJAI KUMAR SRIVASTAVA, SHASHANK RAI, OM PRAKASH SAPRA,  
ANUSHI AGRAWAL, RAVI AGGARWAL

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**Place: New Delhi**

**Dated: 06.03.2026**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN OA 271/2025**

**IN THE MATTER OF:**

**SHIVENDRA SINGH**

**...APPLICANT**

**VS**

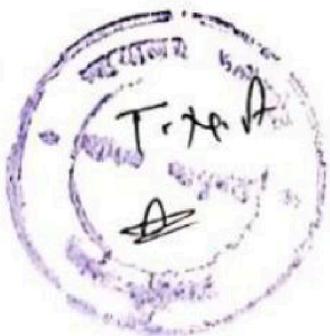
**UTTAR PRADESH POLLUTION  
CONTROL BOARD & Ors.**

**...RESPONDENTS**

**AFFIDAVIT**

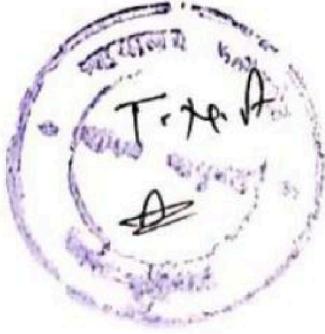
I. SHIVENDRA SINGH, S/o Lal Babu Singh, R/o Chaira Khas, P.O. Sarya, Padrauna, Kushinagar, Uttar Pradesh – 274304, presently at New Delhi, do hereby on solemn affirmation state as under:-

1. That I am the Applicant in the instant Original Application and thus conversant with the facts and circumstances of this case and competent to swear this Affidavit.
2. That I have read the contents of the accompanying Application including the submissions advanced and the Prayers sought.
3. I state that the contents thereof are true and



correct to the best of my knowledge and belief.

4. That the Annexures filed along with this Application are true copies of the original.



Shivendra Singh

**DEPONENT**

**VERIFICATION**

Verified at New Delhi on this 7th day of March 2026 that the contents of the above affidavit are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed therein.

शिवेंद्र सिंह  
 20  
 11.45  
 शिवेंद्र सिंह  
 21/11/2026  
 शिवेंद्र सिंह

Shivendra Singh

**DEPONENT**

दिनांक- 03-03-2026

जिलाधिकारी महोदय  
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1. सदस्य सचिव- केन्द्रीय प्रदुषण नियंत्रण बोर्ड, परिवेश भवन ईस्ट अर्जन नगर दिल्ली, पिन कोड -110032  
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महोदय,

जनपद कुशीनगर में अवैध रूप से संचालित किये जा रहे ईट भट्टों के विरुद्ध माननीय NGT न्यायालय नई दिल्ली में योजित याचिका संख्या OA number 271/2025 Shivendra Singh V/s Uttar Pradesh Pollution Control Board & ORS का सन्दर्भ ग्रहण करने का कष्ट करें। माननीय NGT न्यायालय के द्वारा पारित आदेश दिनांक 22/12/2025 का संज्ञान लें, जिसमें माननीय NGT न्यायालय द्वारा पार्टी बनाये गये अवैध प्रकार से संचालित किये जा रहे 06 ईट भट्टों का पुनः जनवरी माह 2026 में स्थलीय जाँच करके, नई रिपोर्ट माननीय NGT न्यायालय को प्रेषित करने हेतु आदेश दिया गया था। माननीय NGT न्यायालय के उक्त आदेश के क्रम में, पार्टी बनाये गये ईट भट्टों को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत कर दिया गया था।

जिन 06 ईट भट्टों को उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत कर दिया गया था, उनमें से अधिकतर ईट भट्टों का संचालन पुनः शुरू कर दिया गया है, तथा अन्य ईट भट्टों को भट्टा मालिकों द्वारा (फुकाई) करने की तैयारी की जा रही है। जिन ईट भट्टों ने अपना संचालन पुनः शुरू कर दिया है, मैं उनका **GPS Photograph** आपकी जानकारी के लिए संलग्न कर रहा हूँ।

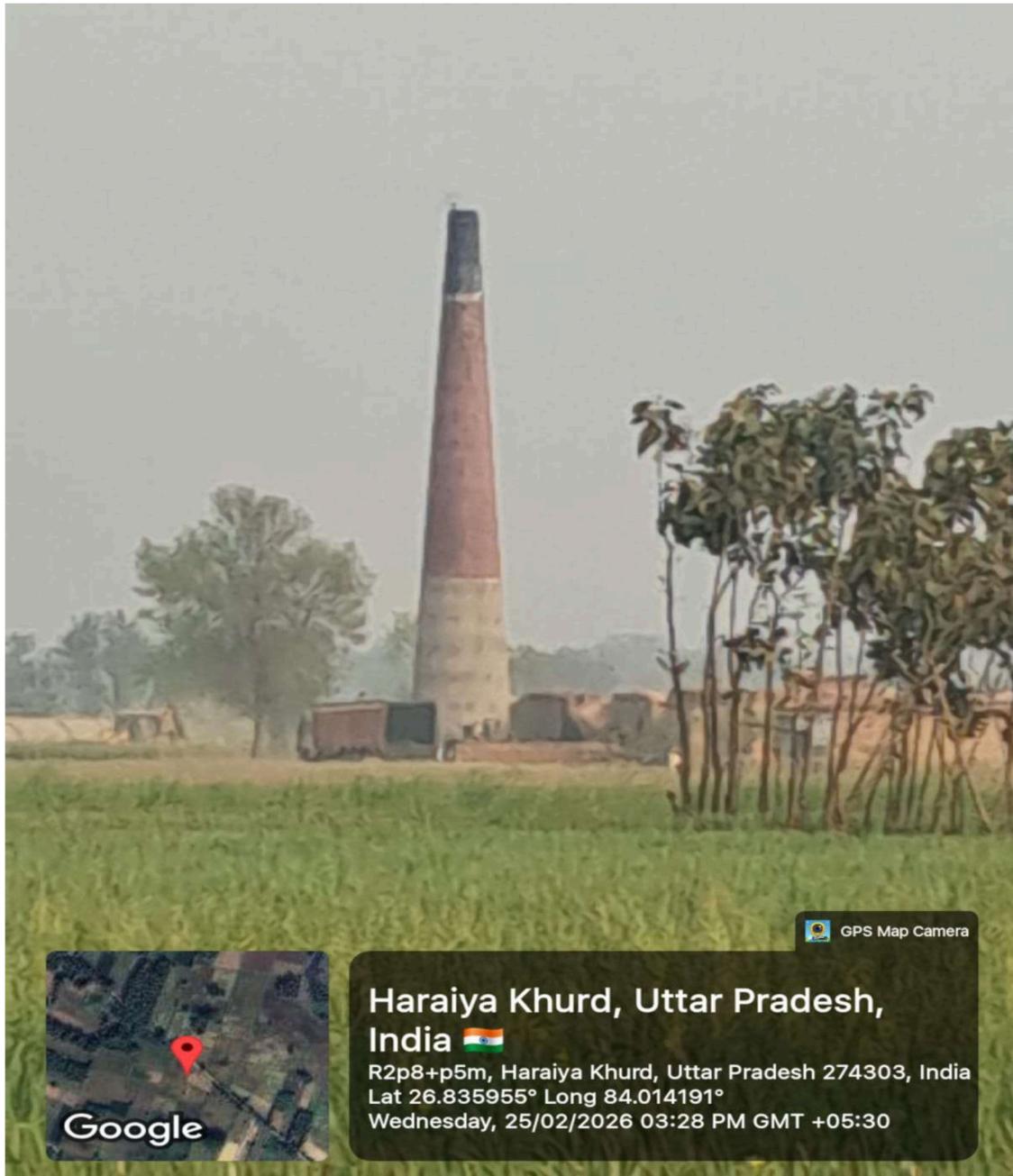
माननीय NGT न्यायालय को आपके द्वारा दिये गये शपथ पत्र में, माननीय NGT न्यायालय को आश्वस्त किया था कि इन ईट भट्टों का संचालन नहीं होने दिया जायेगा, इसके बाद भी इनमें से अधिकतर ईट भट्टों का संचालन (फुकाई) कार्य बन्दी आदेश निर्गत होने के बाद भी शुरू कर दिया गया है।

अतः आपसे निवेदन है कि इन ईट भट्टों के संचालन को तत्काल बन्द कराया जाये तथा इनके विरुद्ध पर्यावरण क्षतिपूर्ति आरोपित किया जाये।

Shivendra Singh  
OA Number - 271/2025

संलग्नक-

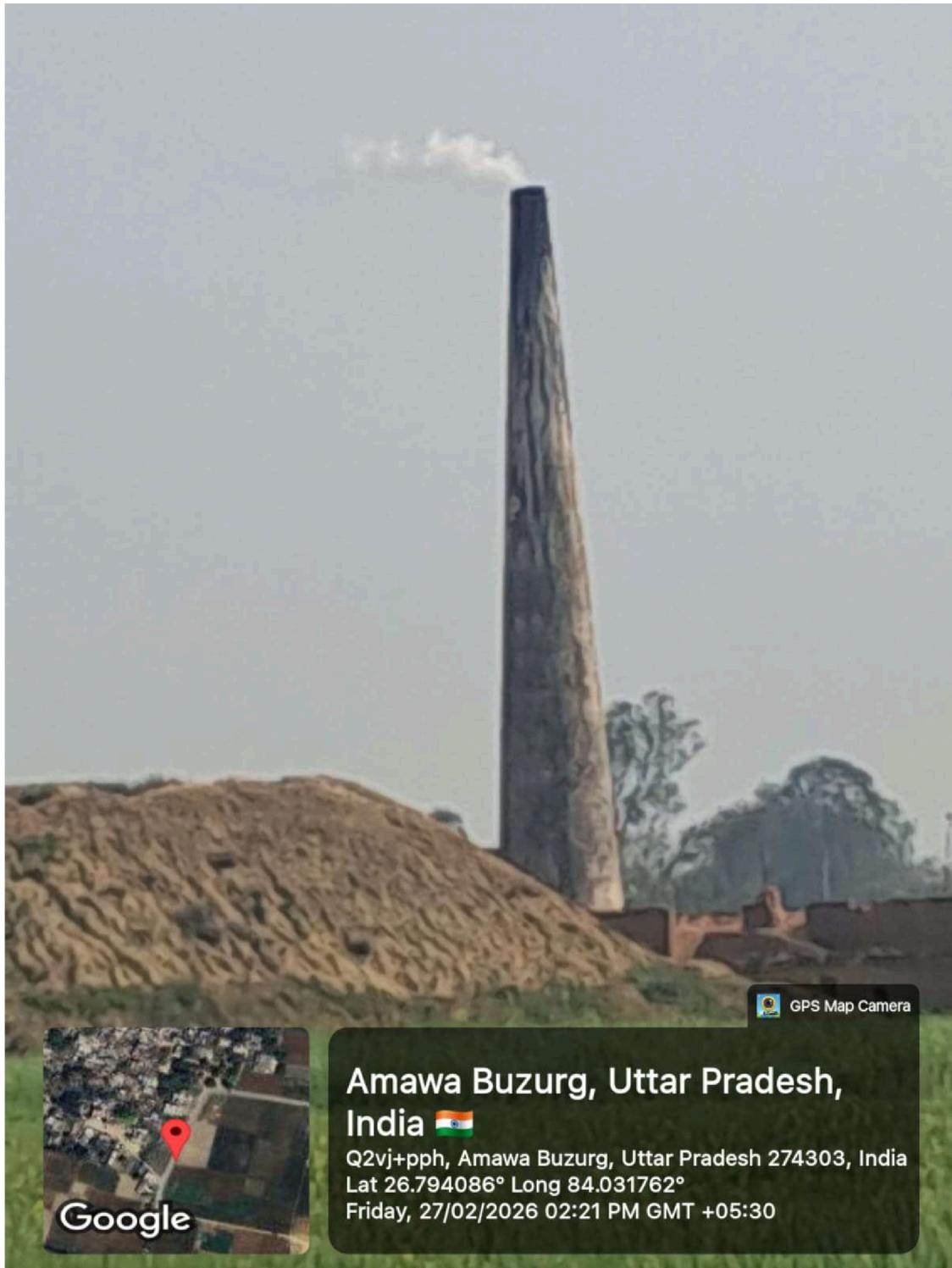
1. NGT न्यायालय के द्वारा पारित आदेश दिनांक 22/12/2025 की आदेश की कॉपी।
2. ईट भट्टों का GPS Photograph



M/S Maa Champa Enterprises (Old Name- Premi Ji Bricks Field) Vill- Gangrani, Tehsil- Padrauna Kushinagar



M/S India Ent Udyog, Vill – Parsadpur (Rasulpur Pakadi) Tehsil- Padrauna Kushinagar



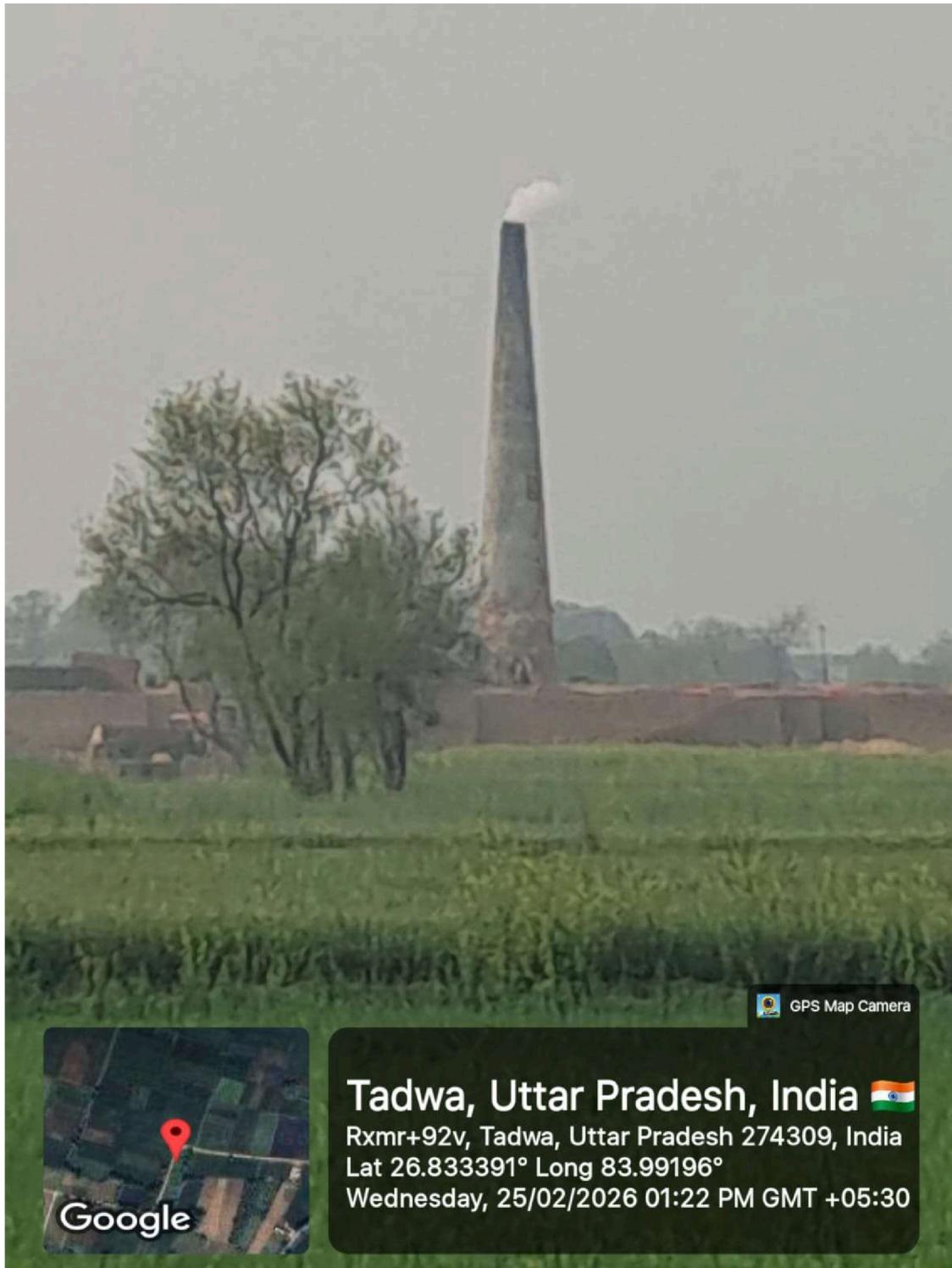
M/S Bharat Ent Udyog, Vill- Amawa Bujurg, Post – Kuberasthan, Tehsil- Padrauna Kushinagar



M/s S.N.G. Ent Udyog, Vill – Maharani Post Post – Kuberasthan, Tehsil- Padrauna Kushinagar



M/s Sri Ram Singh HUF, Vill- Singaha, Thana - Kuberasthan, Tehsil – Kasia, Distt- Kushinagar



M/s JDM Ent Udyog, Vill – Deoria tola, Post- Horlapur, Tehsil- Padrauna Kushinagar

सेवा में

क्षेत्रीय अधिकारी  
उत्तर प्रदेश, प्रदुषण नियंत्रण बोर्ड  
झारखण्डी महादेव  
आवास विकास कालोनी  
कुडाघाट, देवरिया रोड, गोरखपुर  
Email- rogorakhpur@uppcb.in

विषय- माननीय NGT न्यायालय नई दिल्ली में दाखिल किये गये O. A. No 271/2025 Shivendra Singh V/S Uttar Pradesh Controle Board and ORS. में आपके द्वारा दाखिल किये गये शपथ पत्र दिनांक 23/09/2025 के सम्बन्ध में आपके द्वारा शपथ पत्र में गलत रिपोर्ट दिये जाने के सम्बन्ध में आपका ध्यान निम्नलिखित बिन्दुओं की तरफ दिलाना चाहता हूँ।

1.M/s India Ent Udyog, Vill – Rasulpur Pakadi, Post- Pakadi Bujurg, Tehsil- Padrauna, Distt- Kushinagar.

उक्त ईट भटठा ग्राम रसुलपुर पकड़ी तहसील- पडरौना, जनपद – कुशीनगर में संचालित किया जाता है, जो सम्बंधित मुकदमा नम्बर O. A. No 271/2025 Shivendra Singh V/S Uttar Pradesh Controle Board and ORS. में टाइपिंग मिस्टेक के कारण ईट भटठा का नाम M/s India Ent Udyog, Vill – Prasadpur, Post- Pakadi Bujurg, Tehsil- Padrauna, Distt- kushinagar लिख दिया गया है। O. A. No 271/2025 में उक्त ईट भटठा का फोटोग्राफ जिओ को-आर्डिनेटस के साथ लगाया गया है, साथ ही O. A. No 271/2025 में – ईट सप्लाई का पर्ची लगाया गया है, जिसमें फर्म का नाम, जी0एस0टी0 नम्बर तथा ईट भटठे का पता लिखा गया है। साथ ही आपके कार्यालय द्वारा दिये गये जनसूचना में संदर्भ संख्या 1221/सा0-130/2025 दिनांक 19/09/2025 में जानकारी दिया गया है कि आपके कार्यालय के द्वारा उक्त ईट भटठे को संचालन हेतु NOC/CTE/CTO जारी नहीं किया गया है, साथ ही M/s India Ent Udyog, Vill – Rasulpur Pakadi, Post- Pakadi Bujurg, Tehsil- Padrauna, Distt- Kushinagar को राज्य बोर्ड के पत्र दिनांक 01/09/2025 के माध्यम से बन्दी आदेश जारी किया गया है।(संलग्नक)

2. M/s JDM Ent Udyog, Vill – Chaubey Tola(Deoria Tola), Tehsil- Padrauna, Distt- Kushinagar.

उक्त ईट भटठे को आपके कार्यालय के पत्रांक संख्या एच. 32504 वृत्त -6/ईट भटठा 870/का0ब0नो0/गोरखपुर/2025 दिनांक 10/09/2025 के द्वारा कारण बताओं नोटिस जारी किया गया, जबकी माननीय NGT न्यायालय नई दिल्ली में दाखिल किये गये O. A. No 309/2022 Rambharose Tomar V/S State of U. P. and ORS में उत्तर प्रदेश, प्रदुषण नियंत्रण बोर्ड द्वारा दिये गए शपथपत्र में उत्तर प्रदेश में संचालित किये जा रहें अवैध ईट भटठों की सूची में M/s JDM Ent Udyog को दिनांक 15/07/2021 को बन्दी आदेश निर्गत किया गया है, फिर उसी ईट भटठे को कारण बताओं नोटिस 10/09/2025 क्यों जारी किया जा रहा है। इस ईट भटठे के विरुद्ध आपके कार्यालय द्वारा पिछले अवैध संचालन हेतु कोई पर्यावरण क्षतिपूर्ति नहीं लगाया गया है। (पेज न0-517 क्रम सं0 -11204) (संलग्नक)

3-M/s Bharat Ent Udyog, Vill – Amwa Bujurg, Post- Kuberasthan, Tehsil- Padrauna, Distt- Kushinagar.

उक्त ईट भटठे को आपके कार्यालय के द्वारा 15/07/2021 को बन्दी आदेश जारी किया है, लेकिन उसके बाद भी आपके कार्यालय के द्वारा पिछले अवैध संचालन हेतु कोई पर्यावरण क्षतिपूर्ति नहीं लगाया गया है। (पेज न0-519,क्रम सं0 -11268) (संलग्नक)

अतः आपसे निवेदन है कि आपके संज्ञान में लाये गए बिन्दुओं को ध्यान में रखते हुए इन ईट भटठों के विरुद्ध कार्यवाही करते हुए, इनके संचालन को वर्ष 2025-2026 में बन्द कराया जाये।

शिवेन्द्र सिंह

*Shivendra Singh*  
S/O लालबाबु सिंह

R/O Chaira Khas, Post – Sarya  
Tehsil-Padrauna, Kushinagar  
Uttar Pradesh- 274304

Mob- 9795911851

Email Id- singhshivendrapad2025@gmail.com

5/11/2025



संदर्भ संख्या..... 132504

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD  
P.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010  
Phone: 2720831, 2720828 Fax: 0522 - 2720764  
Email: info@uppcb.in • Web Site: www.uppcb.in

वृत्त-6/ईट भट्टा-870/का0ब0नो0 गोरखपुर/2025 दिनांक 10/09/25

सेवा में,

पंजीकृत

मेसर्स जे०डी०एम० ईट उद्योग,

ग्राम चौबे टोला, (देवरिया टोला), पोस्ट-होरलापुर, तहसील-पडरौना,  
जनपद-कुशीनगर। (मो0-9161777129)

यह कि मेसर्स जे०डी०एम० ईट उद्योग, ग्राम चौबे टोला, (देवरिया टोला), पोस्ट-होरलापुर, तहसील-पडरौना, जनपद- कुशीनगर जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में बालू, मिट्टी एवं पानी का प्रयोग कर 35,000 ईट प्रतिदिन के उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित है, वायु (प्रदूषण निवारण एवं नियंत्रण), अधिनियम, 1981 की धारा 2 (ट) के अंतर्गत एक औद्योगिक संयंत्र है।

यह कि राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर के पत्र दिनांक 20.08.2025 (छाया प्रति संलग्न) के माध्यम से उपलब्ध करायी गयी निरीक्षण एवं संस्तुति आख्या के अनुसार मेसर्स जे०डी०एम० ईट उद्योग, ग्राम चौबे टोला, (देवरिया टोला), पोस्ट-होरलापुर, तहसील-पडरौना, जनपद- कुशीनगर का निरीक्षण राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा दिनांक 19.08.2025 को किया गया।

यह कि राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर की उक्त आख्यानुसार ईट भट्टे का जिओ को-आर्डिनेट्स-26.834074 अक्षांश एवं 83.988207 देशान्तर है। ईट भट्टा स्थल के पूरब दिशा में लगभग 250 मीटर की दूरी पर प्राथमिक पाठशाला, ग्राम- देवरिया टोला स्थित है। पश्चिम दिशा में लगभग 600 मीटर की दूरी पर ग्राम चौबे टोला आबादी 1000 स्थित है। उत्तर दिशा में लगभग 1.0 किमी० की दूरी पर ग्राम होरलापुर आबादी लगभग 1500 स्थित है। दक्षिण दिशा में लगभग 900 मीटर की दूरी पर ग्राम-टडवा अनुमानित आबादी 700 स्थित है। पूरब- दक्षिण दिशा में लगभग 270 मीटर की दूरी पर ग्राम-देवरिया टोला अनुमानित आबादी 500 स्थित है। उक्त से स्पष्ट है कि ईट भट्टे का स्थल उ०प्र० ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप नहीं है।

यह कि क्षेत्रीय कार्यालय, गोरखपुर की आख्यानुसार ईट भट्टे को राज्य बोर्ड से स्थापनार्थ/संचालनार्थ सहमति निर्गत नहीं की गयी है।

उपरोक्त तथ्यों के दृष्टिगत ईट भट्टा मेसर्स जे०डी०एम० ईट उद्योग, ग्राम चौबे टोला, (देवरिया टोला), पोस्ट-होरलापुर, तहसील-पडरौना, जनपद-कुशीनगर वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आज्ञापक प्राविधानों के उल्लंघन के फलस्वरूप राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 20.08.2025 के माध्यम से ईट भट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा

आधिनियम, 1981 (यथासंशोधित) का धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किया जाने की संस्तुति की गयी है।

अतएव जन-स्वास्थ्य एवं व्यापक जनहित में जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि ईट भट्टे के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति के दृष्टिगत मेसर्स जे०डी०एम० ईट उद्योग, ग्राम चौबे टोला, (देवरिया टोला), पोस्ट-होरलापुर, तहसील-पडरौना, जनपद-कुशीनगर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत निम्न कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मेसर्स जे०डी०एम० ईट उद्योग, ग्राम चौबे टोला, (देवरिया टोला), पोस्ट-होरलापुर, तहसील-पडरौना, जनपद-कुशीनगर के संचालन को तत्काल प्रभाव से बन्द कर दिया जाय ?
2. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि वह आपके ईट भट्टे मेसर्स जे०डी०एम० ईट उद्योग, ग्राम चौबे टोला, (देवरिया टोला), पोस्ट-होरलापुर, तहसील-पडरौना, जनपद-कुशीनगर को जारी खनन अनुज्ञा तथा स्थानीय लाईसेन्स के साथ-साथ अन्य सुविधाओं को तत्काल प्रभाव से निरस्त कर दें ?

उपरोक्त कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें, उत्तर प्राप्त न होने अथवा सन्तोषजनक उत्तर प्राप्त न होने पर ईट भट्टे के विरुद्ध वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं ईट भट्टा एवं उसके स्वामी का होगा।

संलग्नक:- यथोपरि।

Digitally signed by  
Radhey Shyam

Date: 10-09-2025

11-13-43  
पर्यावरण अभियंता,

प्रभारी, (वृत्त-6)

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, कुशीनगर।
2. पुलिस अधीक्षक, कुशीनगर।
3. अपर मुख्य अधिकारी, जिला पंचायत, कुशीनगर।
4. जिला खनन अधिकारी, कुशीनगर।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निदेश के साथ प्रेषित कि अपने स्तर से भी उक्त कारण बताओ नोटिस की प्रति ईट भट्टा स्वामी को प्राप्त कराते हुए पावती एवं जारी कारण बताओ नोटिस के सम्बन्ध में ईट भट्टे का अद्यतन निरीक्षण कर स्पष्ट संस्तुति सहित आख्या प्रेषित करें।

रुकुण्डी प्रदूषण

संलग्नक  
11-9-25 -

S. No.	Name of the Brick Kiln	Location (Village/ Tehsil/ District)	District	Date of Clouser order	Status of Brick Kiln During Inspection		Remarks
					Closed (Yes/No)	Date of Verification	
3352	M/s Ray Enterprises,	Vill- Sirsiya Sagar, Post- Khan Chhapra, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	21.06.2024	-
3353	M/s Sarvshri Hanuman Ji Int Udyog,	Vill Mundera Lala, Tehsil- Captainganj, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3354	M/s Sai Int Udyog,	Vill- Raipur Banjariya, Post- Madar Vindwalya, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3355	M/s Ray Int Udyog,	Vill and Post- Barwa Ratanpur, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3356	M/s Yadav Bricks Field,	Vill and Post- Rajapakad Semra Patti, Tehsil- Tamkujuraj, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3357	M/s Surya Int Udyog,	Vill and Post- Turkpatti, Tehsil- Tamkujuraj, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3358	M/s Baristar Singh Int Udyog	Vill- Mahuawa Bujurg, Post- Mahuawa Karkhana, Tehsil- Kasiya, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3359	M/s D.K. Int Udyog,	Vill and Post- Dumri Sawangi Patti, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3360	M/s Singh Int Udyog,	Vill- Kalyan Chhapar, Post- Batrauli, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3361	M/s Mangalam Int Udyog,	Vill- Prasadpur, Post- Pakdi Bujurg, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3362	M/s Mahaveer Int Udyog,	Vill- Mujahana Raheem, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3363	M/s Shiv Shakti In Udyog,	Vill- Mehandiganj, Post- Ramkola, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3364	M/s Mahaveer Int Udyog,	Vill- Harpur Maghar, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3365	M/s Love Kush Int Udyog,	Vill- Mujahana Basantpur, Post- Mujahana, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3366	M/s Khan Bricks Field,	Vill- Nautanharado, Post- Kuber Asthan, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3367	M/s Bharat Int Udyog,	Vill- Amwan Bujurg, Post- Kuber Asthan, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-
3368	M/s Jai Maa Vindwasini Int Udyog,	Vill- Jamuniya Mahuawa, Post- Kuber Asthan, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	24.06.2024	-

Sl No	Name of the Brick Kiln	Location (Village/ Tehsil/ District)	District	Production Capacity (per day)	Year of Establishment	NOC for Establishment				Consent Status			Status of Action Taken on defaulter Brick Kilns			
						Panchayat	State PCB	Chd Suppl Deptt.	CTE/CTO by UPPCB	NOC for use of soil by Revenue Authorities	E.C (in Rs.) Imposed / recovered (with dates)	Reference made for recovery of EC (with date)	Closure order (when issued/ effected)	Prosecution launched (whether pending/ decided)	EC Prosecution recommendations pending with PCB (HQ) for approval /further action (with date of recommendation/ approval)	
11262	M/s Shan Bricks Field,	Vill- Nandanhar, Post- Kuber Asthan, Tehsil- Padrauna, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11266	M/s Bharat Int Udyog,	Vill- Aman Bujurg, Post- Kuber Asthan, Tehsil- Padrauna, Kushnagar	Kushnagar	18000	2004	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11269	M/s Jai Mea Vinodwasi Int Udyog,	Vill- Amanya Mahawa, Post- Kuber Asthan, Tehsil- Padrauna, Kushnagar	Kushnagar	20000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11270	M/s M.S. Int Udyog,	Vill- & Post- Kotsawa Bujurg, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11271	M/s J.B.B. Int Udyog (Old Name M/s J.B.M. Int Udyog),	Vill- Mahawa Bujurg, Post- Karhana Mahawa, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11272	M/s S.B. Marka Int Udyog,	Vill- Bharat Gungpatti, Post- Sapha, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11273	M/s Singh and Sons,	Vill- Mayur Patti, Post- Bihar Bujurg, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11274	M/s Mea Jagret Int Udyog,	Vill- Basila Khurd, Nonyia Patti, Post- LaxmpurBabu, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11275	M/s Singh and Sons Bricks Field,	Vill- Kotea Telamgar, Post- Bihar Bujurg, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2004	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11276	M/s K.C. Bricks Field,	Vill- Bihar Bujurg, Post- Patetwa, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11277	M/s Sai Int Udyog,	Vill & Post- Laxmpur Babu, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11278	M/s S.R.J. Bricks Field,	Vill- Basila, Post- Laxmpur Babu, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2000	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11279	M/s Durga Int Udyog,	Vill and Post- Mainpur Deenapatti, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11280	M/s Janta Int Udyog,	Vill- Sali Bujurg, Post- Shivpur, Tehsil- Padrauna, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11281	M/s S.B.S. Marka Int Udyog,	Vill- Dhampur Bujurg, Post- Pakdi Bujurg, Tehsil- Padrauna, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11282	M/s Malik Bricks Field,	Vill- Pangar, Fazil Nagar, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11283	M/s Kasaudhan Int Udyog,	Vill- Parsiya Sakhoar Maghi, Tehsil-Hata, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11284	M/s Mahesh Singh BKO,	Vill- dhakulanti, Sukrauli, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11285	M/s Moniya Khatoon Int Udyog,	Vill- Mathauli, Tehsil- Hata, Kushnagar	Kushnagar	20000	2004	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11286	M/s Koi Traden,	Vill- Sukrauli, Tehsil- Hata, Kushnagar	Kushnagar	20000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11287	M/s Bharat Int Udyog,	Vill- Purandapur, Post- Mahawa Karhana Tehsil- Kasia, Kushnagar	Kushnagar	20000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11288	M/s Girraj Singh BKO	Vill- Fardha, Mathauli Bazar, Tehsil- Hata, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11289	M/s Saranath Int Udyog,	Vill- Kurnahar, Tehsil- Hata, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11290	M/s Aman Int Udyog,	Vill- Mohanpur, Post- Pakdi, Tehsil- Hata, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	pending	No	
11291	M/s Mea Ambej Int Udyog,	Vill- Kitya Kanthkaya, Kushnagar, Kushnagar	Kushnagar	20000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11292	M/s Yadav Int Udyog,	Vill & Post- Gornawa, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11293	M/s Rooda Int Udyog,	Vill- Semra, Haridopatti, Tehsil- Hata, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11294	M/s J.P.S. Int Udyog,	Vill- Sahayav, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2000	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11295	M/s Jai Prakash Singh BKO,	Vill- Bandarpur, Tehsil- Padrauna, Kushnagar	Kushnagar	18000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11296	M/s Sai Baba Int Udyog,	Vill- Rampur Bangar, Post- Barwa Ratnarpur, Tehsil- Padrauna, Kushnagar	Kushnagar	20000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11297	M/s S.P. Int Udyog,	Vill and Post- Semra Haridopatti, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11298	M/s S.P.G. Int Udyog,	Vill- Shreeam Patti, Post- Khatundevpur, Tehsil- Tamkuhura, Kushnagar	Kushnagar	20000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11299	M/s M.S.D. Marka Int Udyog,	Vill- Kamata, Post- Basilla, Tehsil- Kasia, Kushnagar	Kushnagar	20000	2004	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11300	M/s S.P. Bricks Field,	Vill- Sukrauli Lamha Tola, Post- Sukrauli, Tehsil- Hata, Kushnagar	Kushnagar	20000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No	
11301	M/s S.S. Int Udyog,	Vill- Andharyabagh, Post- Kuber Asthan, Tehsil- Padrauna, Kushnagar	Kushnagar	20000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No	

S. No.	Name of the Brick Kiln	Location (Village/ Tehsil/ District)	District	Date of Clouser order	Status of Brick Klin During Inspection		Remarks
					Closed (Yes/No)	Date of Verification	
3293	M/s Laxmi Int Udyog,	Vill- Khajhawa, Post- Sakrauli, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3294	M/s S.P.G. Int Udyog,	Vill- Shriram Patti, Tahsil- Tamkujuraj, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3295	M/s Maa Ambey Int Udyog,	Vill- Karmaha, Post & Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3296	M/s Rajendra Yadav BKO,	Vill- Farna, Post- Ramkola, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3297	M/s Deepak Kumar Singh BKO,	Vill- Rudwalya, Post- Karkhana Mahua, Tehsil- Kasia, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3298	M/s Khetan Int Udyog,	Vill- Bankata, Post- Mothi Chak, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3299	M/s Baba Bricks Field,	Vill- Guleha, Post- Harka, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3300	M/s Shyam Int Udyog,	Vill- Padri Mahuiya, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3301	M/s Ramakant BKO,	Vill- Lohepar (Mall Tola), Post- Mathauli Bazar, Tehsil Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3302	M/s Vinod Int	Udyog, Vill- Kotwa, Post- Bihar, Bujurg, Tehsil- Tamkujuraj, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3303	M/s M.P. Ing Udyog,	Vill- Arwan, Sofiganj, Fazil Nagar, Tehsil- Kasia, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3304	M/s Yadav Int Udyog,	Vill- Baldiha, Post- Padrauna, Teh- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3305	M/s Ajay Kumar Rai BKO,	Vill- Sohsa Patti, Post- Kurmauta, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3306	M/s J.D.M. Int Udyog,	Vill- Deoria Tola, Horilapur, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3307	M/s F.S. Int Udyog,	Vill- Sakhauli, Post- Abirauli, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3308	M/s D.K.Y. Int Udyog,	Vill- Khajhwa, Post- Hata, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3309	M/s Kalika Enterprises,	Vill and Post- Madar Vindwalya, Tehsil- Padrauna, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3310	M/s R.P.G. Int Nirmata,	Vill- Busdila Pandey, Tehsil- Kasia, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3311	M/s Rakesh Int Bhatta,	Vill- Nautan Hardeo, Post- Kuber Asthan, Tehsil- Kasia, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-
3312	M/s Ganesh Int Udyog,	Vill- Aktha, Post- Mathauli Bazar, Tehsil- Hata, Kushinagar	Kushinagar	15.07.2021	Yes	19.06.2024	-

Sl No	Name of the Brick Kiln	Location (Village/ Tehsil/ District)	District	Production Capacity (per day)	Year of Establishment	NOC for Establishment			Consent Status			Status of Action Taken on defaulter Brick Kilns			
						Panchayat	State PCB	Chd Supply Deptt.	CTE/CO by UPPCB	NOC for use of soil by Revenue Authorities	E.C. (in Rs.) Insured / recovered (with date)	Reference made for recovery of EC (with date)	Churn order (when issued/ effected)	Prosecution launched (whether pending/ decided)	EC Prosecution recommendations pending with PCB (HQ) for approval (with date of recommendation/ approval)
11197	M/s Baba Bricks Field,	Vill- Guletha, Post- Harka, Tehsil- Padrauna, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11198	M/s Shyam Int Udoyog,	Vill- Padri Mahuya, Tehsil- Hata, Kushnagar	Kushnagar	2000	2000	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11199	M/s Ramakant BKO,	Vill- Lohpar (Mail Tola), Post- Mathauli Bazar, Tehsil Hata, Kushnagar	Kushnagar	2000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11200	M/s Vinod Int	Udyog, Vill- Kotwa, Post- Bihar, Bujurg, Tehsil- Tamkuhraj, Kushnagar	Kushnagar	2000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11201	M/s M P. Int Udoyog,	Vill- Arwah, Surlganj, Fazil Nagar, Tehsil- Kasia, Kushnagar	Kushnagar	2000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11202	M/s Yadav Int Udoyog,	Vill- Basdha, Post- Padrauna, Teh- Padrauna, Kushnagar	Kushnagar	2000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11203	M/s Ajay Kumar Rai BKO,	Vill- Soha Patti, Post- Kurmeuda, Tehsil- Hata, Kushnagar	Kushnagar	2000	2006	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11204	M/s J.D.M. Int Udoyog,	Vill- Deoria Tola, Horliapur, Tehsil- Padrauna, Kushnagar	Kushnagar	2000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11205	M/s F.S. Int Udoyog,	Vill- Sakhaul, Post- Ahrauli, Tehsil- Hata, Kushnagar	Kushnagar	2000	2004	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11206	M/s D.K.Y. Int Udoyog,	Vill- Khachwa, Post- Hata, Tehsil- Hata, Kushnagar	Kushnagar	2000	2008	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11207	M/s Kalika Enterprises,	Vill and Post- Mader- Vindawalya, Tehsil- Padrauna, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11208	M/s R.P.G. Int Nimata,	Vill- Budha Pandey, Tehsil- Kasia, Kushnagar	Kushnagar	2000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11209	M/s Rajesh Int Bhatta,	Vill- Nazam Hardo, Post- Kuber Ashan, Tehsil- Kasia, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11210	M/s Ganesh Int Udoyog,	Vill- Altha, Post- Mathauli Bazar, Tehsil- Hata, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11211	M/s Pandey Int Udoyog,	Vill- Deena Patti, Tehsil- Hata, Kushnagar	Kushnagar	2000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11212	M/s Malik Int Udoyog,	Vill- Farewast, Faridpur, Ahrauli Bazar, Tehsil- Kasia, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11213	M/s Jam Brick Construction,	Vill- Deelp Nagar Urf Kurwa, Tehsil- Kasia, Kushnagar	Kushnagar	2000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11214	M/s Kamal Int Udoyog,	Vill- Soha, Post- Ramtola, Tehsil- Padrauna, Kushnagar	Kushnagar	2000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11215	M/s Neelam Dubey Int Udoyog	Vill Duran Swami Patti, Tehsil- Kasia, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11216	M/s Mukesh Rai BKO,	Vill- Kanya Mansuddin, Post- Sarkhana Belwa, Tehsil- Sahaspur, Kushnagar	Kushnagar	2000	2004	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11217	M/s Alehan Int Udoyog,	Vill- Kotwa, Tehsil- Tamkuhraj, Kushnagar	Kushnagar	2000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11218	M/s Shakti Int Udoyog,	Vill- Bhadrakham, Post- Sahaspur, Tehsil- Hata, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11219	M/s Saraswati Int Udoyog,	Vill- Budha Mahant, Post- Farnaha, Tehsil- Tamkuhraj, Kushnagar	Kushnagar	2000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11220	M/s Krishna Int Udoyog,	Vill and Post- Bihar Bujurg, Tehsil- Tamkuhraj, Kushnagar	Kushnagar	18000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11221	M/s Maa Shakti Int Udoyog,	Vill- Manpur, Deenapatti, Post- Manpur, Tehsil- Kasia, Kushnagar	Kushnagar	2000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11222	M/s Mahadev Shakti Int Udoyog,	Vill- Belwa Sikra, Post- Karkilya, Tehsil- Padrauna, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11223	M/s Singh Int	Udyog, Vill and Post- Rampur Chabey, Tehsil- Hata, Kushnagar	Kushnagar	2000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11224	M/s Shri Ram Ji Int Udoyog,	Vill- Barwa, Post- Kaptanganj, Tehsil- Hata, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11225	M/s Raj Kumar Brick Field,	Vill and Post- Samli, Tehsil- Gatawngi, Kushnagar	Kushnagar	2000	2005	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11226	M/s A.K.Y. Int Udoyog,	Vill- Soha Mathya, Post- Toha, Tehsil- Hata, Kushnagar	Kushnagar	2000	2004	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11227	M/s Ankit Int Udoyog,	Vill- Madhama Langdi, Post- Langdi, Tehsil- Hata, Kushnagar	Kushnagar	2000	2001	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11228	M/s Dhrampal Singh Int Udoyog,	Vill- Sikya, Gaderipatti, Post- Langdi, Tehsil- Hata, Kushnagar	Kushnagar	2000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11229	M/s Shamsuddin BKO,	Vill- Alaha, Post- Mathauli, Tehsil- Hata, Kushnagar	Kushnagar	2000	2002	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11230	M/s M.L.S. Brick Field	Vill- Saraya, Padrauna, Kushnagar	Kushnagar	2000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No
11231	M/s R.K. Int Udoyog,	Vill- Basdha, Post- Kuberthan, Tehsil- Padrauna, Kushnagar	Kushnagar	2000	2003	No	No	No	No	No	No	N.A.	15.07.2021	No	No



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD  
T.C/12V, Vibhuti Khand Ganga Nagar, Lucknow - 226010  
Phone: 2720831, 2720820 Fax: 0522 - 2720764  
Email: info@uppcb.in - Web Site: www.uppcb.in

शिकाई संख्या (39/199) एन-6/ ईट भट्टा-839/नवी प्रदेश/गोरखपुर/2025

दिनांक 09/09/25  
पंजीकृत

सेवा में,

मेसर्स इण्डिया ईट उद्योग,  
ग्राम-रसूलपुर, पोस्ट-पकड़ी बुजुर्ग, तहसील-पडरौना,  
जनपद-कुशीनगर। (मोबाइल नं०-9838733513)

यह कि मेसर्स इण्डिया ईट उद्योग, ग्राम-रसूलपुर, पोस्ट-पकड़ी बुजुर्ग, तहसील-पडरौना, जनपद-कुशीनगर जिसे आगे उद्योग कहा जायेगा, कच्चे माल के रूप में बालू, मिट्टी एवं पानी का प्रयोग कर 20,000 ईट प्रतिदिन के उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित है, वायु (प्रदूषण निवारण एवं नियंत्रण), अधिनियम, 1981 की धारा 2 (ट) के अंतर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग को बोर्ड मुख्यालय के पत्रांक सं०-एन.09011/वृत्त-6/ईट भट्टा-839/का०व०नो०/गोरखपुर/2024 दिनांक 04.04.2024 के द्वारा कारण बताओ नोटिस पंजीकृत डाक के माध्यम से प्रेषित किया गया था तथा साथ ही साथ क्षेत्रीय कार्यालय, गोरखपुर द्वारा भी उक्त कारण बताओ नोटिस की प्रति ईट भट्टे को दिनांक 24.04.2024 को प्राप्त करा दिया गया था। किन्तु ईट भट्टे द्वारा कारण बताओ नोटिस के परिप्रेक्ष्य में राज्य बोर्ड को कोई उत्तर/प्रत्यावेदन उपलब्ध नहीं कराया गया है।

यह कि कारण बताओ नोटिस दिनांक 04.04.2024 के अनुक्रम में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा ईट भट्टे का स्थलीय निरीक्षण दिनांक 19.08.2025 को किया गया तथा निरीक्षण के समय ईट भट्टा का संचालन कार्य बन्द पाया गया।

यह कि राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर की उक्त आख्यानुसार ईट भट्टे का जोओ को-आर्डिनेट्स-26.854206 अक्षांश एवं 83.989227 देशान्तर है। ईट भट्टा स्थल के ईट भट्टा स्थल के पूरब दिशा में लगभग 3.0 कि०मी० की दूरी पर ग्राम-गाग्रानी, अनुमानित आवादी लगभग 2000 है। पश्चिम दिशा में लगभग 1.0 कि०मी० की दूरी पर ग्राम-रसूलपुर, अनुमानित आवादी लगभग 850 है। उत्तर दिशा में लगभग 2.0 कि०मी० की दूरी पर ग्राम-मटिहिया बुजुर्ग, अनुमानित आवादी लगभग 2000 है। दक्षिण दिशा में लगभग 1.5 कि०मी० की दूरी पर ग्राम-बेलाही अनुमानित आवादी 1500 है तथा दक्षिण-पश्चिम दिशा में 350 मीटर की दूरी पर ग्राम-रसूलपुर का वनिया टोला अनुमानित आवादी 200 स्थित है। इस प्रकार ईट भट्टे का स्थल 300M ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप नहीं है।

यह कि ईट भट्टे को राज्य बोर्ड से स्थापना एवं संचालन हेतु सहमति निर्गत नहीं किया गया है। बोर्ड से सहमति प्राप्त किये बिना ईट भट्टे की स्थापना किया जाना वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आक्षेप प्राविधानों का उल्लंघन है।

यह कि उक्त कारण बताओ नोटिस के अनुक्रम में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर के पत्र दिनांक 20.08.2025 द्वारा वारण्य बताओ नोटिस को पुष्टि किये जाने की संस्तुति आख्या प्राप्त हुई है।

अतएव जन-स्वास्थ्य एवं व्यापक जन-हित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए आवश्यक है कि ईट भट्टे के संचालन को रोक जाये।

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति के दृष्टिगत उद्य मेसर्स इण्डिया ईट उद्योग, ग्राम-रसूलपुर, पोस्ट-पकड़ी बुजुर्ग, तहसील-पडरौना, जनपद-कुशीनगर के विरुद्ध याच (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 (सहासंशोधित) की धारा-31 ए के अन्तर्गत निम्न बन्दी आदेश जारी किया जाता है।

1. यह कि मेसर्स इण्डिया ईट उद्योग, ग्राम-रसूलपुर, पोस्ट-पकड़ी बुजुर्ग, तहसील-पडरौना, जनपद-कुशीनगर के संचालन को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि आपके ईट भट्टे मेसर्स इण्डिया ईट उद्योग, ग्राम-रसूलपुर, पोस्ट-पकड़ी बुजुर्ग, तहसील-पडरौना, जनपद-कुशीनगर की खनन अनुज्ञा एवं स्थानीय लाइसेन्स को तत्काल प्रभाव से निरस्त करते हुए ईट भट्टे को मिलने वाली अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

Digitally signed by

Radhey Shyam

Date: 29-08-2025

पर्यावरण अभियन्ता,

जम्हारी, वृत्त-6

**प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-**

1. जिलाधिकारी, कुशीनगर।
2. पुलिस अधीक्षक, कुशीनगर।
3. अपर मुख्य अधिकारी, जिला पंचायत, कुशीनगर।
4. जिला खनन अधिकारी, कुशीनगर।
5. क्षेत्रीय अधिकारी, उOप्रO प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से समन्वय स्थापित कर उद्योग को निर्गत बन्दी आदेश वर 03 कार्यदिवस में अनुपातन सुनिश्चित कराते हुए अनुपालन आख्या बोर्ड पुर-वाज्य प्रेषण करना सुनिश्चित करे।

एक प्रति प्राप्त किया

नरेन्द्र कुशवाहा

11.09.25



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

महादेव झारखण्डी, आवास-विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर-273008

ए.उ.प.स. ३६ लखनऊ-१/१-१५५५५

संदर्भ संख्या : 1221 / लो-130 / 2-25  
प्रेषक,

दिनांक : 19-9-25

जन सूचना अधिकारी,  
क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
महादेव झारखण्डी, आवास विकास कालोनी,  
देवरिया रोड, कूड़ाघाट,  
गोरखपुर।

सेवा में,

श्री शिवेन्द्र सिंह, पुत्र श्री लालबाबू सिंह,  
ग्राम चौरा खास, पोस्ट- सरैया, तहसील- पडरौना,  
जनपद- कुशीनगर।  
पिन कोड-274304

महोदय,

कृपया सूचना का अधिकार अधिनियम, 2005 के अधीन सूचना उपलब्ध कराये जाने के सम्बन्ध में आप द्वारा प्रेषित पत्र, जो आनलाईन आर०टी०आई० पोर्टल पर पंजीकरण सं०- डी०एस०पी०सी०बी०/आर०/2025/60394, दिनांक 20.08.2025 जो इस कार्यालय के ऑनलाइन पोर्टल पर दिनांक 20.08.2025 को प्रदर्शित हुआ है, का संदर्भ ग्रहण करना चाहें। आप द्वारा चाही गयी वांछित सूचना निम्नवत् है:-

- बिन्दु संख्या-1 कार्यालय अभिलेखानुसार मेसर्स इण्डिया ईट उद्योग, ग्राम- रूसूलपुर, पोस्ट- पकड़ी कुजुर्ग, तहसील- पडरौना, जनपद- कुशीनगर को इस कार्यालय द्वारा स्थापना/संचालन हेतु सहमति जारी नहीं किया गया है।
- बिन्दु संख्या-2 कार्यालय अभिलेखानुसार उक्त ईट भट्टे को राज्य बोर्ड के पत्र दिनांक 01.09.2025 के माध्यम से बन्दी आदेश जारी किया गया है।
- बिन्दु संख्या-3 छायाप्रति संलग्न।
- बिन्दु संख्या-4 नहीं, बिन्दु सं०- 02 के अनुसार।
- बिन्दु संख्या-5 बिन्दु सं०- 02 के अनुसार।

यदि आप उपर्युक्त उत्तर से संतुष्ट नहीं हैं तो आप संबंधित अधिनियम की धारा-19(1) के अधीन इस पत्र को प्राप्त होने के दिनांक से 30 दिन के भीतर प्रथम अपीलीय प्राधिकारी के समक्ष अपील दायर कर सकते हैं, जिनका पता निम्नवत् है

अपीलीय प्राधिकारी का पद नाम, पता और दूरभाष सं०-  
क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण, गोरखपुर।  
संलग्नक: उपरोक्तानुसार।

शिवदीय  
जन सूचना अधिकारी

प्रतिलिपि- निम्नलिखित सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. गोरख, जन सूचना अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जन सूचना अधिकारी (वृत्त-6) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

जन सूचना अधिकारी